



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

शनिवार, मे ५, २००७/वैशाख १५, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Legislature Members' Salaries and Allowances (Amendment) Act, 2007 (Mah. Act No. XVIII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,
Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XVIII OF 2007.

(First published, after having received the assent of the Governor, in the "Maharashtra Government Gazette", on the 5th May 2007).

An Act further to amend the Maharashtra Legislature Members' Salaries and Allowances Act.

Bom. WHEREAS it is expedient further to amend the Maharashtra
XLIX of Legislature Members' Salaries and Allowances Act, for the purposes
1956. hereinafter appearing ; it is hereby enacted in the Fifty-eighth Year of
the Republic of India as follows :—

1. This Act may be called the Maharashtra Legislature Members' Short title. Salaries and Allowances (Amendment) Act, 2007.

(२९८)

भाग आठ — ६५

[किंमत : रुपये ९.००]

Amendment
of section 5
of Bom.
XLIX of
1956.

2. In section 5 of the Maharashtra Legislature Members' Salaries and Allowances Act, in sub-section (1),—

Bom.
XLIX
of
1956.

(a) in clause (i), for the words " the first class fare " the words " the air-conditioned two-tier fare " shall be substituted ;

(b) in the first proviso, for the words " rupees five per kilometer " the words " rupees six per kilometer " shall be substituted.